

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3784
ANSWERED ON:17.12.2012
INCLUSION OF BHOVI CASTE IN SC
Kateel Shri Nalin Kumar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has included the Bhovi Caste into the category of Scheduled Caste;
- (b) if so, the details thereof;
- (c) whether Bhovi, Bovi and Boyi are the same words as per the judgement of apex court;
- (d) if so, the details thereof;
- (e) whether the Government has taken steps to notify all these castes into the Scheduled Castes list; and
- (f) if so, the details thereof along with the reaction of the Government in this regard?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(PORIK A BALRAM NAIK)

- (a) & (b): Bhovi community is enlisted at Sl. No. 23 of the list of Scheduled Castes of Karnataka, as contained in `The Constitution (Scheduled Castes) Order, 1950`.
- (c) & (d): No such judgment of the Apex Court is available with the Ministry. However, the Supreme Court in its judgment dated 23.09.1964, in the case of B. Basavalingappa Vs. D. Munichinnappa, did not hold that Bhovi, Bovi and Boyi are the same words. Further, the Supreme Court in its judgment dated 02.02.1996, in the case of Nityanand Sharma and Anr. Vs. State of Bihar and Ors. held that the Court is devoid of power to include in or exclude from or substitute or declare synonyms to be of a Scheduled Caste or Scheduled Tribe or parts thereof or groups of such caste or tribe.
- (e) & (f): The Government of Karnataka has recommended inclusion of Bovi (Non-Besta) community, in the list of Scheduled Castes. The proposals of the State Government in this regard are processed as per the approved Modalities.